

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 145/TT/2015

Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for combined assets of (i) LILO connectivity to DVC's Andal TPS (portion of 400 kV Durgapur-Jamshedpur TL), (ii) 400 kV D/C Baripada-Mendhasal T/L and associated bays at Baripada and Mendhasal Sub-station, (iii) 400 kV D/C Andal(DVC)-Jamshedpur section of Durgapur-Jamshedpur TL and associated bays at Jamshedpur, (iv) 400 kV D/C Baripada-DVC (Jamshedpur) TL (part of 400 kV D/C Jamshedpur-Baripada TL) and associated bays at Baripada Sub-station for the period from 1.2.2011 to 31.3.2014 under ERSS-I in Eastern Region.

Date of Hearing : 8.2.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Limited and 5 others

Parties present: Shri S. K. Venkatesan, PGCIL
Shri M. M. Mondal, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Subhash C. Taneja, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for above mentioned assets under ERSS-I in Eastern Region.
- b) The transmission charges for the Asset-I, Asset-II, Asset-III and Asset-IV was approved by the Commission vide Order dated 24.2.2012 in Petition No. 30/2011, Order dated 12.10.2012 in Petition No. 112/2011, Order dated 21.2.2014 in Petition No. 185/2011 and Order dated 9.5.2013 in Petition No. 150/2011 respectively.



- c) The petitioner has claimed total additional capitalization of ₹2771.15 lakh for the instant assets for 2009-14 tariff period. Further, additional capital expenditure of ₹2243.84 lakh has been projected during 2014-19 tariff period.
- d) RCE is under approval and shall be submitted shortly.

2. The Commission observed that capital cost as on 31.3.2014 has exceeded the approved apportioned cost in case of Asset-I, Asset-III and Asset-IV. The Commission directed the petitioner to submit the reasons for the same.

3. The Commission directed the petitioner to submit RCE, if any, and the following information on affidavit with a copy to the respondents by 23.2.2016.

a. An undertaking that actual equity infused for the additional capitalisation during 2009-14 is not less than 30% for the given transmission asset.

b. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.

4. The Commission further directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

